CURRENT CONTENTS

A Current Awareness Bulletin

“Containing Broad Subject Headings of Current Articles Published in Journals Received Recently”

National Human Rights Commission Documentation Centre (E-Library) August, 2018
<table>
<thead>
<tr>
<th>S. No</th>
<th>Subject Heading</th>
<th>Page Nos.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>ADIVASI</td>
<td>1</td>
</tr>
<tr>
<td>2.</td>
<td>CHILD RIGHTS</td>
<td>1</td>
</tr>
<tr>
<td>3.</td>
<td>CHILDREN</td>
<td>1</td>
</tr>
<tr>
<td>4.</td>
<td>CHILD MARRIAGE</td>
<td>1</td>
</tr>
<tr>
<td>5.</td>
<td>CITIZENSHIP</td>
<td>2</td>
</tr>
<tr>
<td>6.</td>
<td>COMMUNAL TENSIONS</td>
<td>2</td>
</tr>
<tr>
<td>7.</td>
<td>CONSTITUTION</td>
<td>2</td>
</tr>
<tr>
<td>8.</td>
<td>COPYRIGHT</td>
<td>2, 3</td>
</tr>
<tr>
<td>9.</td>
<td>CORRUPTION</td>
<td>3</td>
</tr>
<tr>
<td>10</td>
<td>CRIMINAL JUSTICE</td>
<td>3</td>
</tr>
<tr>
<td>11.</td>
<td>DALIT</td>
<td>3</td>
</tr>
<tr>
<td>12.</td>
<td>DEATH PENALTY</td>
<td>3</td>
</tr>
<tr>
<td>13.</td>
<td>DEMOCRACY</td>
<td>4</td>
</tr>
<tr>
<td>14.</td>
<td>DIFFERENTLY ABLED</td>
<td>4</td>
</tr>
<tr>
<td>15.</td>
<td>DISABILITY</td>
<td>4, 5</td>
</tr>
<tr>
<td>16.</td>
<td>DOMESTIC VIOLENCE</td>
<td>5, 6</td>
</tr>
<tr>
<td>17.</td>
<td>EDUCATION</td>
<td>6</td>
</tr>
<tr>
<td>18.</td>
<td>ENCOUNTER</td>
<td>6</td>
</tr>
<tr>
<td>19.</td>
<td>ENVIRONMENT</td>
<td>6</td>
</tr>
<tr>
<td>20.</td>
<td>EUTHANASIA</td>
<td>6</td>
</tr>
<tr>
<td>21.</td>
<td>EVIDENCE</td>
<td>7</td>
</tr>
<tr>
<td></td>
<td>Term</td>
<td>Page(s)</td>
</tr>
<tr>
<td>---</td>
<td>-------------------------------</td>
<td>---------</td>
</tr>
<tr>
<td>22</td>
<td>FARMER SUICIDES</td>
<td>7</td>
</tr>
<tr>
<td>23</td>
<td>FEMALE FOETICIDE</td>
<td>7</td>
</tr>
<tr>
<td>24</td>
<td>FOOD SECURITY</td>
<td>7</td>
</tr>
<tr>
<td>25</td>
<td>FORENSIC SCIENCE</td>
<td>8</td>
</tr>
<tr>
<td>26</td>
<td>FUNDAMENTAL RIGHTS</td>
<td>8</td>
</tr>
<tr>
<td>27</td>
<td>GANDHI</td>
<td>8, 9</td>
</tr>
<tr>
<td>28</td>
<td>HEALTH</td>
<td>9, 10</td>
</tr>
<tr>
<td>29</td>
<td>HUMAN RIGHTS</td>
<td>10, 11, 12, 13</td>
</tr>
<tr>
<td>30</td>
<td>HUMANITY</td>
<td>13</td>
</tr>
<tr>
<td>31</td>
<td>INTELLECTUAL PROPERTY RIGHTS</td>
<td>13</td>
</tr>
<tr>
<td>32</td>
<td>INTERNATIONAL COURT OF JUSTICE</td>
<td>13</td>
</tr>
<tr>
<td>33</td>
<td>JUDICIARY</td>
<td>14</td>
</tr>
<tr>
<td>34</td>
<td>JUSTICE</td>
<td>14</td>
</tr>
<tr>
<td>35</td>
<td>LABOUR</td>
<td>14</td>
</tr>
<tr>
<td>36</td>
<td>LAND ACQUISITION</td>
<td>14</td>
</tr>
<tr>
<td>37</td>
<td>LAW</td>
<td>15</td>
</tr>
<tr>
<td>38</td>
<td>LEGAL EDUCATION</td>
<td>15</td>
</tr>
<tr>
<td>39</td>
<td>LYNCHING</td>
<td>15</td>
</tr>
<tr>
<td>40</td>
<td>MANUAL SCAVENGERS</td>
<td>16</td>
</tr>
<tr>
<td>41</td>
<td>MASS VIOLENCE</td>
<td>16</td>
</tr>
<tr>
<td>42</td>
<td>PATENT</td>
<td>16, 17</td>
</tr>
<tr>
<td>43</td>
<td>PATERNITY</td>
<td>17</td>
</tr>
<tr>
<td>44</td>
<td>POLICE</td>
<td>17, 18</td>
</tr>
<tr>
<td>45</td>
<td>POVERTY</td>
<td>18</td>
</tr>
<tr>
<td></td>
<td>Term</td>
<td>Page(s)</td>
</tr>
<tr>
<td>---</td>
<td>------------------</td>
<td>---------</td>
</tr>
<tr>
<td>46</td>
<td>RAPE</td>
<td>18</td>
</tr>
<tr>
<td>47</td>
<td>RIGHT TO LIFE</td>
<td>19</td>
</tr>
<tr>
<td>48</td>
<td>SECULARISM</td>
<td>19</td>
</tr>
<tr>
<td>49</td>
<td>SENIOR CITIZEN</td>
<td>19</td>
</tr>
<tr>
<td>50</td>
<td>SOCIAL JUSTICE</td>
<td>20</td>
</tr>
<tr>
<td>51</td>
<td>TERRORIST</td>
<td>20</td>
</tr>
<tr>
<td>52</td>
<td>TRANSGENDER</td>
<td>20, 21</td>
</tr>
<tr>
<td>53</td>
<td>TRIBAL</td>
<td>21</td>
</tr>
<tr>
<td>54</td>
<td>TRIPLE TALAQ</td>
<td>22</td>
</tr>
<tr>
<td>55</td>
<td>UNIFORM CIVIL CODE</td>
<td>22</td>
</tr>
<tr>
<td>56</td>
<td>WATER</td>
<td>22</td>
</tr>
<tr>
<td>57</td>
<td>WOMEN</td>
<td>22, 23</td>
</tr>
<tr>
<td>58</td>
<td>BOOK REVIEWS</td>
<td>24, 25, 26, 27</td>
</tr>
<tr>
<td>S.No</td>
<td>Author’s Name</td>
<td>Article’s title</td>
</tr>
<tr>
<td>------</td>
<td>---------------------</td>
<td>---------------------------------------------------------------------------------</td>
</tr>
<tr>
<td>1</td>
<td>Murray, Joseph J &amp; Ors.</td>
<td>An Education in sign Language as a Human Right? The Sensory exception in the Legislative History and Ongoing Interpretation of Article 24 of the UN Convention on the Rights of Persons with Disabilities</td>
</tr>
<tr>
<td>2</td>
<td>Barthakur, Arun Kumar (Dr.)</td>
<td>Applicability of S. 24 (2) of the Right to Fair Compensation &amp; Transparency in Land Acquisition. Tehabilitation and resettlement Act 2013 to Land Acquisition via the Mrtp Act 1- Need for Reconsideration of Girnar (3)</td>
</tr>
<tr>
<td>3</td>
<td>Balyan, Chirag (Prof.)</td>
<td>Appropriation of Copyright after Death of Author- Tussle Between Heirs and Public</td>
</tr>
<tr>
<td>5</td>
<td>Kumar, Vijender</td>
<td>Bigamy and Hindu Marriage: A Socio- Legal Study</td>
</tr>
<tr>
<td>6</td>
<td>Acchra, C.V. (Dr.)</td>
<td>Bolar Exemption in Indian Patent Law</td>
</tr>
<tr>
<td>7</td>
<td>Soh, Changrok &amp; Nam, Seunghyun</td>
<td>Business and Human Rights Case Study of Korean companies Operating Overseas: Challenges and a New National Action Plan</td>
</tr>
<tr>
<td>8</td>
<td>Sarda, Mukund (Dr.) Prof.</td>
<td>Children and Drug abuse: A Study</td>
</tr>
<tr>
<td>9</td>
<td>Sagar, B Vivek Anand &amp; Kar Krishnu</td>
<td>Commercialization of Patents: Emerging Trend and Challenge</td>
</tr>
<tr>
<td>10</td>
<td>Nnamuchi, Obiajulu</td>
<td>Commodification of Body Parts and its Apologietics: What is the Position of Human Rights?</td>
</tr>
<tr>
<td>11</td>
<td>Roy, Priya</td>
<td>Constitutional Imperative and Judicial Introspection of Human Rights to Education in India</td>
</tr>
<tr>
<td>12</td>
<td>Sreenivasan, Sheilu</td>
<td>Constitutional Provisions for Social Justice</td>
</tr>
<tr>
<td>13</td>
<td>Dalal, Dormaan J.</td>
<td>Copyright Issues in the Context of Computer Programme/Software</td>
</tr>
<tr>
<td>14</td>
<td>Cardona, Luz Angela</td>
<td>Corruption and Human Rights: Possible Relations</td>
</tr>
<tr>
<td>15</td>
<td>Karna, S.M. Mahendra Simha (Dr.)</td>
<td>Crime against Children – Paedophilia</td>
</tr>
<tr>
<td>16</td>
<td>Jasthi, Jawaharlal</td>
<td>Crime of Marital Rapr: Praising Malala But Ignoring Ahed</td>
</tr>
<tr>
<td>17</td>
<td>Manv, Manas</td>
<td>Dalit Rape and Prevention of Atrocities Act, 1989</td>
</tr>
<tr>
<td>18</td>
<td>Singh, Sukhpal</td>
<td>Death in the Midst of Plenty: Farmer Suicides in Punjab</td>
</tr>
<tr>
<td>19</td>
<td>Tauro, Kevin (Dr.)</td>
<td>Death Penalty in India- To be Abolished or Upheld</td>
</tr>
<tr>
<td>No.</td>
<td>Author(s)</td>
<td>Title</td>
</tr>
<tr>
<td>-----</td>
<td>-----------------------------------------------</td>
<td>----------------------------------------------------------------------</td>
</tr>
<tr>
<td>20</td>
<td>Sharma, Vipin &amp; Nema, Aashi</td>
<td>Decriminalization of Section 377 of IPC (LGBT Rights in India) Time for Introspection</td>
</tr>
<tr>
<td>21</td>
<td>Hazarika, Sanjoy</td>
<td>Defining Citizenship: Assam on the Edge Again</td>
</tr>
<tr>
<td>22</td>
<td>Dutt, Payel Rai Chowthury (Dr.)</td>
<td>Defining disability in India: Using the Legislative Lens</td>
</tr>
<tr>
<td>23</td>
<td>Singh, Zorawar Daulet</td>
<td>Democracy and India’s Foreign Policy</td>
</tr>
<tr>
<td>24</td>
<td>Shallu, (Dr.)</td>
<td>Digital Realm of Law : A Voyage around the New World of Electronic Evidence</td>
</tr>
<tr>
<td>26</td>
<td>Staples, James</td>
<td>Doing Disability through Charity and Philanthropy in Contemporary South India</td>
</tr>
<tr>
<td>27</td>
<td>Solanki, Dhanpal (Adv.)</td>
<td>Domestic Violence Act, 2005 Empowers Women</td>
</tr>
<tr>
<td>28</td>
<td>Kanbur, Ravi</td>
<td>Dominant Presence in Indian labour Economics</td>
</tr>
<tr>
<td>29</td>
<td>Jacome, Jorge Gonzalez</td>
<td>Emergence of Revolutionary and Democratic Human Rights Activism in Colombia Between 1974 and 1980</td>
</tr>
<tr>
<td>30</td>
<td>Molla, Ali Badruddoja</td>
<td>Emerging Challenges to the Rights of the Transgender Persons in India</td>
</tr>
<tr>
<td>31</td>
<td>Cumper, Peter and Lewis, Tom</td>
<td>Empathy and Human Rights: The Case of Religious Dress</td>
</tr>
<tr>
<td>32</td>
<td>Sharma, Yoshodhara &amp; Singh, Ram</td>
<td>Evolution of the Indian Police System: Similarities through the Historical Discourse</td>
</tr>
<tr>
<td>33</td>
<td>Verma, Manish</td>
<td>Expanding Universal Health Coverage</td>
</tr>
<tr>
<td>34</td>
<td>Dubey, Satabdi</td>
<td>Female Foeticide in Disguise of Right to Conceive and Abortion: A Critical Analysis</td>
</tr>
<tr>
<td>35</td>
<td>Krishnaraj, Moithreyi</td>
<td>First Women’s Studies Research Centre: A History of Women’s Studies and its Progenitors</td>
</tr>
<tr>
<td>36</td>
<td>Swaminathan, M. S</td>
<td>Food to Nutrition Security</td>
</tr>
<tr>
<td>37</td>
<td>Pandey, Sandeep</td>
<td>Friend of Enemy of Dalits?</td>
</tr>
<tr>
<td>38</td>
<td>Bilchitz, David</td>
<td>Fundamental Rights as Bridging concepts: Straddling the Boundary Between Ideal Justice and an Imperfect Reality</td>
</tr>
<tr>
<td>39</td>
<td>Paxton, George</td>
<td>Gandhi’s Wars</td>
</tr>
<tr>
<td>40</td>
<td>Dass, Persis Latika</td>
<td>Gandhian sarva Dharma Sambhava and Indian Secularism</td>
</tr>
<tr>
<td>41</td>
<td>Ahmad, Ishraz</td>
<td>Gender Justice in India: laws and the Society</td>
</tr>
<tr>
<td>42</td>
<td>Kapoor, Madhu (Dr.)</td>
<td>Human Rights and Justice in the Orbit or Duty</td>
</tr>
<tr>
<td>43</td>
<td>Tibbitts, Felisa L</td>
<td>Human Rights Education: The Good Surf and Reclaiming Human Rights</td>
</tr>
<tr>
<td>44</td>
<td>Skarstad, Kjersti</td>
<td>Human Rights through the Lens of Disability</td>
</tr>
<tr>
<td>No.</td>
<td>Author(s)</td>
<td>Title</td>
</tr>
<tr>
<td>-----</td>
<td>---------------------------</td>
<td>----------------------------------------------------------------------</td>
</tr>
<tr>
<td>45</td>
<td>Chapman, Audrey R &amp; Ors</td>
<td>Identifying the Components of a Core Health Services Package from a Human rights Perspective to Inform Progress Toward Universal Health Coverage</td>
</tr>
<tr>
<td>46</td>
<td>Mukhopadhyay, Abhijit</td>
<td>Impact of Extratdition Treaties on Human Rights in India</td>
</tr>
<tr>
<td>47</td>
<td>Limaye, Sandhya</td>
<td>Important Initiatives of the Government for Welfare of Tribals</td>
</tr>
<tr>
<td>48</td>
<td>Ghosh, Kunal</td>
<td>Indian Judiciary since 1993: Independent but unchecked and Unbalanced</td>
</tr>
<tr>
<td>49</td>
<td>Sunder, Shyam (Dr.)</td>
<td>Inhuman Wrong Perpetrated by the Police against the Arrested Persons</td>
</tr>
<tr>
<td>50</td>
<td>Choudhary, Latika</td>
<td>Intellectual Property Rights and Sustainable Development</td>
</tr>
<tr>
<td>51</td>
<td>Das, Pradip Kumar</td>
<td>Interface Between Business and Human Rights in India: A Discourse from Legal Perspective</td>
</tr>
<tr>
<td>52</td>
<td>Anklesaria, Phiroza</td>
<td>Internal Threats to The Administration of The Justice Delivery System- A Perspective</td>
</tr>
<tr>
<td>53</td>
<td>George, Sobin &amp; Chandran, Arun B</td>
<td>Is Drug Development in India Responsive to the disease Burden? A Public Health Appraisal</td>
</tr>
<tr>
<td>54</td>
<td>Kolge, Nishikant</td>
<td>Is Gandhian Feminism Possible? Interpreting Gandhism and Feminism</td>
</tr>
<tr>
<td>55</td>
<td>Bannurmath, S.R. (Justice)</td>
<td>Journey of Right to Life through Judicial Eyes</td>
</tr>
<tr>
<td>56</td>
<td>Desai, Mihir</td>
<td>Judge Loya verdict: Implications for Independence of Judiciary</td>
</tr>
<tr>
<td>57</td>
<td>Anwar, Tarique</td>
<td>Killing Fields of U.P.: The reality of encounters Under Yogi Regime</td>
</tr>
<tr>
<td>58</td>
<td>Chakravarty, Deepita</td>
<td>Lack of economic Opportunities and Persistence of Child Marriage in West Bengal</td>
</tr>
<tr>
<td>59</td>
<td>Dutta, Amrita</td>
<td>Law Relating to Transgenders in India with Special Reference to Human Rights</td>
</tr>
<tr>
<td>60</td>
<td>Upadhyay, Saman Narayan</td>
<td>Legal Status of Woman in Meretricious Relationship in India: Issue to Ponder</td>
</tr>
<tr>
<td>61</td>
<td>Diwakar, D.M.</td>
<td>Lessons and Imperatives from Experiments of Basic Education in India</td>
</tr>
<tr>
<td>62</td>
<td>Chakrabarty, S.P. (Dr.)</td>
<td>LGHT Rights in India: The Legal Falacy</td>
</tr>
<tr>
<td>63</td>
<td>Sreenivasan, Sheilu</td>
<td>Living a Life of Dignity</td>
</tr>
<tr>
<td>64</td>
<td>Sen, Arup Kumar</td>
<td>Lynching: Mismatch Between Law and Reality</td>
</tr>
<tr>
<td>65</td>
<td>Singh, Amitabh (Dr.) &amp; Chandel, Shashank</td>
<td>Maintenance and Welfare of Parents and Senior Citizen Act, 2017: An Analysis</td>
</tr>
<tr>
<td>66</td>
<td>Peleg, Noam</td>
<td>Marginalisation by the Court: The Case of Roma Children and the European Court of Human Rights</td>
</tr>
<tr>
<td>67</td>
<td>Sarkin, Jeremy</td>
<td>Methodology to Ensue that States Adequately Apply due Diligence Standards and Processes to Significantly Impact Levels of Violence Against Women Around the World</td>
</tr>
<tr>
<td>No.</td>
<td>Author(s)</td>
<td>Title</td>
</tr>
<tr>
<td>-----</td>
<td>----------------------------------</td>
<td>----------------------------------------------------------------------</td>
</tr>
<tr>
<td>68</td>
<td>Soereide, Kavita Navlani</td>
<td>Mismanagement of land in Meghalaya Root of Communal Tensions</td>
</tr>
<tr>
<td>69</td>
<td>Ho, Tara L. Van &amp; Alshaleel, Mohammed K.</td>
<td>Mutual Fund Industry and the protection of Human Rights</td>
</tr>
<tr>
<td>70</td>
<td>Rai, Saurav Kuamr</td>
<td>Nation and Nationalism: Revisiting Gandhi and Tagore</td>
</tr>
<tr>
<td>71</td>
<td>Kumar, Alok Prasanna</td>
<td>National Register of citizens and the Supreme Court</td>
</tr>
<tr>
<td>72</td>
<td>Hayat, Parvez</td>
<td>Need for Victim Oriented Policing in India: An Overview</td>
</tr>
<tr>
<td>73</td>
<td>Kurian, V Mathew</td>
<td>New Capitalism and Growing Inequality as a Menace to Humanity</td>
</tr>
<tr>
<td>74</td>
<td>Sarwal, Rakesh</td>
<td>Options for Health System Organization in Indian States: The Key to Improving System Efficiency</td>
</tr>
<tr>
<td>75</td>
<td>Kurian, Anju Lis &amp; Vinodan, C</td>
<td>Origin of Conservation Refugees: The Downside of Environment Protection in India</td>
</tr>
<tr>
<td>76</td>
<td>Ubale, Sourabh V.</td>
<td>Orphan Drugs: Health Rights vis-à-vis Intellectual Property Rights</td>
</tr>
<tr>
<td>77</td>
<td>Saxena, Govind</td>
<td>Paternity: Balancing the Scale of Presumption and Truth</td>
</tr>
<tr>
<td>78</td>
<td>Ghatak, Maitreesh</td>
<td>Poverty and Inequality in a Principles of Economics Textbook</td>
</tr>
<tr>
<td>79</td>
<td>Abdelgawad, Elisabeth Lambert</td>
<td>Practise of the European Court of Human rights when Striking out Applications</td>
</tr>
<tr>
<td>80</td>
<td>Desmond, Alan</td>
<td>Private Life of Family Matters: Curtailing Human Rights Protection for Migrants under Article 8 of the ECHR?</td>
</tr>
<tr>
<td>81</td>
<td>Singh, Rakesh Kumar (Dr.)</td>
<td>Prohibition of employment as Manual Seavengers and Their Rehabilitation Act, 2013: An Assessment Through Human Rights Jurisprudence</td>
</tr>
<tr>
<td>82</td>
<td>Agnihotri, Indu</td>
<td>Reading Neera Desai: A Journey Straddling Women’s Studies and the Women’s Movement in India</td>
</tr>
<tr>
<td>83</td>
<td>Kuldip Nayar</td>
<td>Reflections on the Constitution</td>
</tr>
<tr>
<td>84</td>
<td>Karmakar, Subir</td>
<td>Relevancy of Human Rights in Democratic India: A Comparative Study</td>
</tr>
<tr>
<td>85</td>
<td>Meher, Sumanta &amp; Shukla, Gaurav (Dr.)</td>
<td>Restorative Justice to the Victims of Terrorist Attacks in India</td>
</tr>
<tr>
<td>86</td>
<td>Supreme Court</td>
<td>Right to Bail cannot be Denied Merely Because of Sentiment of Community Against Accused</td>
</tr>
<tr>
<td>87</td>
<td>Arora, Tarun</td>
<td>Right to Live with Dignity vis-à-vis Srfaezi Act, 2002</td>
</tr>
<tr>
<td>88</td>
<td>Jain, Ravi Kiran</td>
<td>Right to Live with Human Dignity</td>
</tr>
<tr>
<td>89</td>
<td>Fazululla, S.Md. (Dr.)</td>
<td>Role of components of Criminal Justice System in Protection of Human Rights: An Epitome</td>
</tr>
<tr>
<td>90</td>
<td>Jaitly, Tejal Barai &amp; Ghosh, Soumitra</td>
<td>Role of government in Funded Health Insurance Schemes</td>
</tr>
<tr>
<td>91</td>
<td>Ramachandran, Prema</td>
<td>Role of Health Services in Nutrition</td>
</tr>
<tr>
<td>92</td>
<td>Ramachandran, Prema</td>
<td>Role of Health Services in Nutrition</td>
</tr>
<tr>
<td>No.</td>
<td>Authors</td>
<td>Title</td>
</tr>
<tr>
<td>-----</td>
<td>--------------------------------</td>
<td>----------------------------------------------------------------------</td>
</tr>
<tr>
<td>93</td>
<td>Doss, M Christhu</td>
<td>Sandwiched Nehru: Religious Minorities and Indian Sedularism</td>
</tr>
<tr>
<td>94</td>
<td>Dahiya, Sewa Singh &amp; Singh, Samunder</td>
<td>Satisfaction of Police Persons from their Service Condition: A Case Study of Haryana</td>
</tr>
<tr>
<td>95</td>
<td>Gupta, Sameer</td>
<td>Section 377 : No Jurisprudential Basis &amp; A Crusade to Human Rights</td>
</tr>
<tr>
<td>96</td>
<td>Ukey, Keval (Dr.)</td>
<td>Significance of Forensic Science in Indian Criminal Justice System</td>
</tr>
<tr>
<td>97</td>
<td>Sekhon, Sheenam</td>
<td>Study of Women Victims of Domestic Violence in Punjab</td>
</tr>
<tr>
<td>98</td>
<td>Kachapur, Maheshwari S</td>
<td>Study on Issues of Work Life Balance among Women Police Constables</td>
</tr>
<tr>
<td>99</td>
<td>Supreme Court</td>
<td>Supreme Court allows Passive Euthanasia</td>
</tr>
<tr>
<td>100</td>
<td>Mittal, Nachiketa (Dr.)</td>
<td>Supreme Court’s Disabled Friendly Activism Vis-à-vis Changing disability Law Regime</td>
</tr>
<tr>
<td>101</td>
<td>Sharma, Ajit</td>
<td>Suspension of Sentence Under the Ndpi Act : Balancing Delay in Adjudication &amp; Rights of Convicts</td>
</tr>
<tr>
<td>102</td>
<td>Talat, Nazia</td>
<td>Technologies to Alleviate Pollution: Air and Water Purification</td>
</tr>
<tr>
<td>103</td>
<td>Raina, Badri</td>
<td>Terrorist or Patriot?</td>
</tr>
<tr>
<td>104</td>
<td>Alschner, Wolfgang &amp; Charlotin, Damien</td>
<td>The Growing Complexity of the International Court of Justice’s Self-Citation Network</td>
</tr>
<tr>
<td>105</td>
<td>Sharma, Ashmita and Khan, Saqib</td>
<td>The Paradox of Indigeneity: Adivasi Struggle for ST Status in Assam</td>
</tr>
<tr>
<td>106</td>
<td>De, Somnath</td>
<td>Towards Understanding the Indignity and Inhumanity to Magnanimous Manual Scavengers in India: A Discussion from Human Rights Perspective</td>
</tr>
<tr>
<td>107</td>
<td>Bhattacharya, Rima</td>
<td>Transgendered Devotee: Ambiguity of Gender in Devotional Poetry</td>
</tr>
<tr>
<td>108</td>
<td>Thakday, Samyak M (Prof.)</td>
<td>Transgenders and Human Rights- Indian and Western Perspective</td>
</tr>
<tr>
<td>109</td>
<td>Kamei, Richard</td>
<td>Tribal Land Customary Law and the Manipur Land revenue and Land Reforms Act</td>
</tr>
<tr>
<td>110</td>
<td>Punwani, Jyoti</td>
<td>Triple Talaq Judgment and After</td>
</tr>
<tr>
<td>111</td>
<td>Lattimer, Mark</td>
<td>Two Concepts of Human Rights</td>
</tr>
<tr>
<td>112</td>
<td>Laul, Revati</td>
<td>Understanding Mass Violence</td>
</tr>
<tr>
<td>113</td>
<td>Saxena, Asha</td>
<td>Uniform Civil Code: Required Reality or Futuristic Facade</td>
</tr>
<tr>
<td>115</td>
<td>Ashok, Siddhartha P (Dr.) Adv.</td>
<td>US and EU Patent Laws and Misappropriation of Traditional Knowledge</td>
</tr>
<tr>
<td>116</td>
<td>Reddy, K. Sudhakar (Dr.)</td>
<td>Use of ICT in Legal Education- with Special Reference to the Internet</td>
</tr>
<tr>
<td>No.</td>
<td>Author(s)</td>
<td>Title</td>
</tr>
<tr>
<td>-----</td>
<td>---------------------------</td>
<td>----------------------------------------------------------------------</td>
</tr>
<tr>
<td>117</td>
<td>Hazra, Ayan (Dr.)</td>
<td>Violence against Women</td>
</tr>
<tr>
<td>118</td>
<td>Hoedt, Inger &amp; Other</td>
<td>Whistleblowing for Sustainable Democracy</td>
</tr>
<tr>
<td>119</td>
<td>Singh, A.K. (Dr.)</td>
<td>Witness Protection and Criminal Justice Administration: Issues and Concerns</td>
</tr>
<tr>
<td>120</td>
<td>Patel, Vibhuti</td>
<td>Women’s Studies in Praxis: Dr. Neera Desai’s Contribution towards Developmental Work for rural Women in Udwada, South Gujarat</td>
</tr>
</tbody>
</table>
ADIVASI

Sharma, Ashmita and Khan, Saqib
The Paradox of Indigeneity: Adivasi Struggle for ST Status in Assam
2018 Vol. 52 No. 2 June CIS 186
Contributions to Indian Sociology
Article No. : 711

CHILD RIGHTS

Barrett, Jastine C.
2018 Vol. 18 No. 1 HRLR 31
Human Rights Law Review
Article No. : 712

CHILDREN

Karna, S.M. Mahendra Simha (Dr.)
Crime against Children - Paedophilia
2018 Vol. 65 No. 1 IPJ 123
Indian Police Journal
Article No. : 713

Sarda, Mukund (Dr.) Prof.
Children and Drug Abuse: A Study
2017 Vol. 8 No. 2 December IHRLR 170
Indian Human Rights Law Review
Article No. : 714

CHILD MARRIAGE

Chakravarty, Deepita
Lack of economic Opportunities and Persistence of Child Marriage in West Bengal
2018 Vol. 25 No. 2 June IJGS 180
Indian Journal of Gender Studies
Article No. : 715
CITIZENSHIP

Hazarika, Sanjoy
Defining Citizenship: Assam on the Edge Again
2018 Vol. 53 No. 30 July, 28 E.&P.W. 12
Economic & Political Weekly

COMMUNAL TENSIONS

Soereide, Kavita Navlani
Mismanagement of Land in Meghalaya Root of Communal Tensions
2018 Vol. 53 No. 29 July, 21 E.&P.W. 15
Economic & Political Weekly

CONSTITUTION

Kuldip Nayar
Reflections on the Constitution
2018 June, 29 – July, 5 Mainstream 11
Mainstream

COPYRIGHT

Dalal, Dormaan J.
Copyright Issues in the Context of Computer Programme/Software
2018 Vol. 105 June, AIR(J) 158
All India Reporter
Balyan, Chirag (Prof.)
Appropriation of Copyright after Death of Author-
Tussle Between Heirs and Public
2017  No. 1  January - June  L.Q.  120-125
Law Quest

CORRUPTION

Cardona, Luz Angela
Corruption and Human Rights: Possible Relations
2018  Vol. 40  No. 2  HRQ  317
Human Rights Quarterly

CRIMINAL JUSTICE

Singh, A.K. (Dr.)
Witness Protection and Criminal Justice
Administration- Issues and Concerns
2017  No. 1  January - June  L.Q.  70-75
Law Quest

DALIT

Pandey, Sandeep
Friend of Enemy of Dalits?
2018  May 11-17,  Mainstream  33
Mainstream

DEATH PENALTY

Tauro, Kevin (Dr.)
Death Penalty in India- To be Abolished or Upheld
2017  No. 1  July- December  L.Q.  102
Law Quest
DEMOCRACY

Singh, Zorawar Daulet
Democracy and India’s Foreign Policy
Economic & Political Weekly

Benvenisti, Eyal
2018  Vol. 29  No. 1  EJIL  9
European Journal of International Law

Hoedt, Inger & Other
Whistleblowing for Sustainable Democracy
2018  Vol. 36  No. 1  March  NQHR  3
Netherlands Quarterly of Human Rights

DIFFERENTLY ABLED

Ramachandran, Prema
Role of Health Services in Nutrition
2018  Vol. 62  August  Yojana  33
Yojana

DISABILITY

Mittal, Nachiketa (Dr.)
Supreme Court’s Disabled Friendly Activism Vis-à-vis Changing Disability Law Regime
2018  Vol. 105  May, AIR(J) 126
All India Reporter
Staples, James
Doing Disability through Charity and Philanthropy in Contemporary South India
2018 Vol. 52 No. 2 June CIS 129
Contributions to Indian Sociology

Murray, Joseph J & Ors.
Education in Sign Language as a Human Right? The Sensory exception in the Legislative History and Ongoing Interpretation of Article 24 of the UN Convention on the Rights of Persons with Disabilities
2018 Vol. 40 No. 1 HRQ 37
Human Rights Quarterly

Dutt, Payel Rai Chowthury (Dr.)
Defining Disability in India: Using the Legislative Lens
2017 Vol. 8 No. 2 December IHRLR 143
Indian Human Rights Law Review

Skarstad, Kjersti
Human Rights through the Lens of Disability
2018 Vol. 36 No. 1 March NQHR 24
Netherlands Quarterly of Human Rights

Guarnizo, Diana & Peralta
Disability Rights in the Inter-American System of Human Rights: An expansive and Evolving Protection
2018 Vol. 36 No. 1 March NQHR 43
Netherlands Quarterly of Human Rights

DOMESTIC VIOLENCE

Sekhon, Sheenam
Study of Women Victims of Domestic Violence in Punjab
2018 Vol. 65 No. 1 IPJ 88
Indian Police Journal
Solanki, Dhanpal (Adv.)
Domestic Violence Act, 2005 Empowers Women
2017 No. 1 January - June L.Q. 56-69
Law Quest

EDUCATION

Diwakar, D.M.
Lessons and Imperatives from Experiments of Basic Education in India
2017 Vol. 39 No. 2 & 3 July- December G.M. 233
Gandhi Marg

ENCOUNTER

Anwar, Tarique
Killing Fields of U.P.: The reality of encounters Under Yogi Regime
2018 Vol. 82 No. 2 May R.H. 26
Radical Humanist

ENVIRONMENT

Kurian, Anju Lis & Vinodan, C
Origin of Conservation Refugees: The Downside of Environment Protection in India
Economic & Political Weekly

EUTHANASIA

Supreme Court
Supreme Court Allows Passive Euthanasia
2018 Vol. 32 No. 4 April LNV 10
Legal News & Views
EVIDENCE

Shallu, (Dr.)
Digital Realm of Law: A Voyage around the New World of Electronic Evidence
2018 Vol. 105 June, AIR(J) 150
All India Reporter

FARMER SUICIDES

Singh, Sukhpal
Death in the Midst of Plenty: Farmer Suicides in Punjab
2018 Vol. 53 No. 19 May, 12 E.&P.W. 15
Economic & Political Weekly

FEMALE FOETICIDE

Dubey, Satabdi
Female Foeticide in Disguise of Right to Conceive and Abortion: A Critical Analysis
2017 Vol. 8 No. 2 December IHRLR 306
Indian Human Rights Law Review

FOOD SECURITY

Swaminathan, M. S
Food to Nutrition Security
2018 Vol. 62 May Yojana 14
Yojana
FORENSIC SCIENCE

Ukey, Keval (Dr.)
Significance of Forensic Science in Indian Criminal Justice System
2017 No. 1 January - June L.Q. 34-41
Law Quest
Article No. : 745

FUNDAMENTAL RIGHTS

Bilchitz, David
Fundamental Rights as Bridging Concepts: Straddling the Boundary Between Ideal Justice and an Imperfect Reality
2018 Vol. 40 No. 1 HRQ 119
Human Rights Quarterly
Article No. : 746

GANDHI

Paxton, George
Gandhi’s Wars
2017 Vol. 39 No. 2 & 3 July- December G.M. 135
Gandhi Marg
Article No. : 747

Kolge, Nishikant
Is Gandhian Feminism Possible? Interpreting Gandhism and Feminism
2017 Vol. 39 No. 2 & 3 July- December G.M. 157
Gandhi Marg
Article No. : 748

Rai, Saurav Kuamr
Nation and Nationalism: Revisiting Gandhi and Tagore
2017 Vol. 39 No. 2 & 3 July- December G.M. 217
Gandhi Marg
Article No. : 749
Dass, Persis Latika
Gandhian ‘Sarva Dharma Sambhava’ and Indian Secularism
2017 Vol. 39 No. 2 & 3 July- December G.M. 217
Gandhi Marg

HEALTH

Sarwal, Rakesh
Options for Health System Organization in Indian States: The Key to Improving System Efficiency
2018 Vol. 58 No. 1 January Administrator 115
Administrator

Jaitly, Tejal Barai & Ghosh, Soumitra
Role of Government in Funded Health Insurance Schemes
2018 Vol. 53 No. 25 June, 23 E.&P.W. 21
Economic & Political Weekly

Chapman, Audrey R & Ors
Identifying the Components of a Core Health Services Package from a Human Rights Perspective to Inform Progress Toward Universal Health Coverage
2018 Vol. 40 No. 2 HRQ 342
Human Rights Quarterly

Ubale, Sourabh V.
Orphan Drugs: Health Rights vis-à-vis Intellectual Property Rights
2017 No. 1 July- December L.Q. 64
Law Quest

Ramachandran, Prema
Role of Health Services in Nutrition
2018 Vol. 62 May Yojana 14
Yojana
HUMAN RIGHTS

Gupta, Sameer
Section 377 : No Jurisprudential Basis & A Crusade to Human Rights
2018 Vol. 124 May, Cr. L. J. 57
Criminal Law Journal
Article No. : 757

Desmond, Alan
Private Life of Family Matters: Curtailing Human Rights Protection for Migrants under Article 8 of the ECHR?
2018 Vol. 29 No. 1 EJIL 261
European Journal of International Law
Article No. : 758

Ho, Tara L. Van & Alshaleel, Mohammed K.
Mutual Fund Industry and the Protection of Human Rights
2018 Vol. 18 No. 1 HRLR 1
Human Rights Law Review
Article No. : 759

Cumper, Peter and Lewis, Tom
Empathy and Human Rights: The Case of Religious Dress
2018 Vol. 18 No. 1 HRLR 61
Human Rights Law Review
Article No. : 760

Peleg, Noam
Marginalisation by the Court: The Case of Roma Children and the European Court of Human Rights
2018 Vol. 18 No. 1 HRLR 111
Human Rights Law Review
Article No. : 761
Jacome, Jorge Gonzalez
Emergence of Revolutionary and Democratic Human Rights Activism in Colombia Between 1974 and 1980
2018 Vol. 40 No. 1 HRQ 91
Human Rights Quarterly

Nnamuchi, Obiajulu
Commodification of Body Parts and its Apologetics: What is the Position of Human Rights?
2018 Vol. 40 No. 1 HRQ 168
Human Rights Quarterly

Soh, Changrok & Nam, Seunghyun
Business and Human Rights Case Study of Korean Companies Operating Overseas: Challenges and a New National Action Plan
2018 Vol. 40 No. 2 HRQ 287
Human Rights Quarterly

Lattimer, Mark
Two Concepts of Human Rights
2018 Vol. 40 No. 2 HRQ 406
Human Rights Quarterly

Karmakar, Subir
Relevancy of Human Rights in Democratic India: A Comparative Study
2018 Vol. 65 No. 1 IPJ 132
Indian Police Journal

Das, Pradip Kumar
Interface Between Business and Human Rights in India: A Discourse from Legal Perspective
2017 Vol. 8 No. 2 December IHRLR 148
Indian Human Rights Law Review
Kapoor, Madhu (Dr.)
Human Rights and Justice in the Orbit or Duty
2017 Vol. 8 No. 2 December IHRLR 174
Indian Human Rights Law Review
Article No.: 768

Roy, Priya
Constitutional Imperative and Judicial Introspection of Human Rights to Education in India
2017 Vol. 8 No. 2 December IHRLR 238
Indian Human Rights Law Review
Article No.: 769

Fazululla, S.Md. (Dr.)
Role of Components of Criminal Justice System in Protection of Human Rights: An Epitome
2017 Vol. 8 No. 2 December IHRLR 270
Indian Human Rights Law Review
Article No.: 770

Mukhopadhyay, Abhijit
Impact of Extratdition Treaties on Human Rights in India
2017 Vol. 8 No. 2 December IHRLR 292
Indian Human Rights Law Review
Article No.: 771

Abdelgawad, Elisabeth Lambert
Practise of the European Court of Human rights when Striking out Applications
2018 Vol. 36 No. 1 March NQHR 7
Netherlands Quarterly of Human Rights
Article No.: 772

Tibbitts, Felisa L
Human Rights Education: The Good Surf and Reclaiming Human Rights
2018 Vol. 36 No. 1 March NQHR 64
Netherlands Quarterly of Human Rights
Article No.: 773
Jain, Ravi Kiran
Right to Live with Human Dignity
2018   Vol. 38   No. 7   July   PUCL Bulletin
PUCL Bulletin

George, Sobin & Chandran, Arun B
Is Drug Development in India Responsive to the disease
Burden? A Public Health Appraisal
2018 Vol. 53 No. 30 July, 28 E.& P.W. 50
Economic & Political Weekly

HUMANITY

Kurian, V Mathew
New Capitalism and Growing Inequality as a Menace to
Humanity
2018 August 3-9 Mainstream 17
Mainstream

INTELLECTUAL PROPERTY RIGHTS

Choudhary, Latika
Intellectual Property Rights and Sustainable
Development
2017 No. 1 January - June L.Q. 87-94
Law Quest

INTERNATIONAL COURT OF JUSTICE

Alschner, Wolfgang & Charlotin, Damien
The Growing Complexity of the International Court of
Justice’s Self-Citation Network
2018 Vol. 29 No. 1 EJIL 83
European Journal of International Law
JUDICIARY

Ghosh, Kunal
Indian Judiciary since 1993: Independent but unchecked and Unbalanced
2018 May 11-17, Mainstream 29
Mainstream

Desai, Mihir
Judge Loya Verdict: Implications for Independence of Judiciary
2018 Vol. 38 No. 7 July PUCL Bulletin
PUCL Bulletin

JUSTICE

Anklesaria, Phiroza
Internal Threats to The Administration of The Justice Delivery System- A Perspective
2018 Vol. 105 June, AIR(J) 173
All India Reporter

LABOUR

Kanbur, Ravi
Dominant Presence in Indian Labour Economics
2018 Vol. 53 No. 30 July, 28 E.& P.W. 23
Economic & Political Weekly

LAND ACQUISITION

Barthakur, Arun Kumar (Dr.)
Applicability of S. 24 (2) of the Right to Fair Compensation & Transparency in Land Acquisition. Rehabilitation and Resettlement Act 2013 To Land Acquisition via the Mrtp Act 1- Need for Reconsideration of Girnar (3)
2018 Vol. 105 May, AIR(J) 105
All India Reporter
Sharma, Ajit
Suspension of Sentence Under the NDPS Act: Balancing Delay in Adjudication & Rights of Convicts
2018 Vol. 124 July, Cr. L. J. 101
Criminal Law Journal

Kumar, Alok Prasanna
National Register of Citizens and the Supreme Court
2018 Vol. 53 No. 29 July, 21 E.&P.W. 10
Economic & Political Weekly

Kumar, Vijender
Bigamy and Hindu Marriage: A Socio-Legal Study
2017 Vol. 59 No. 4 October - December JILI 356
Journal of the Indian Law Institute

Supreme Court
Right to Bail cannot be Denied Merely Because of Sentiment of Community Against Accused
2018 Vol. 32 No. 2 February LNV 19
Legal News & Views

Legally Education

Reddy, K. Sudhakar (Dr.)
Use of ICT in Legal Education- with Special Reference to the Internet
2017 No. 1 July- December L.Q. 137
Law Quest

Lynching

Sen, Arup Kumar
Lynching: Mismatch Between Law and Reality
2018 August 3-9 Mainstream 26
Mainstream
MANUAL SCAVENGERS

Singh, Rakesh Kumar (Dr.)
2017 Vol. 8 No. 2 December IHRLR 161
Indian Human Rights Law Review

De, Somnath
Towards Understanding the Indignity and Inhumanity to Magnanimous Manual Scavengers in India: A Discussion from Human Rights Perspective
2017 Vol. 8 No. 2 December IHRLR 249
Indian Human Rights Law Review

MASS VIOLENCE

Laul, Revati
Understanding Mass Violence
2018 July Seminar 57
Seminar

PATENT

Acchra, C.V. (Dr.)
Bolar Exemption in Indian Patent Law
2017 No. 2 July- December L.Q. 17
Law Quest

Sagar, B Vivek Anand & Kar Krishnu
Commercialization of Patents: Emerging Trend and Challenge
2017 No. 2 July- December L.Q. 29
Law Quest
Ashok, Siddhartha P (Dr.) Adv.
US and EU Patent Laws and Misappropriation of Traditional Knowledge
2017 No. 1 July- December L.Q. 42
Law Quest

Article No. : 795

Paternity

Saxena, Govind
Paternity : Balancing the Scale of Presumption and Truth
2018 Vol. 105 July, AIR(J) 177
All India Reporter

Article No. : 796

Police

Hayat, Parvez
Need for Victim Oriented Policing in India: An Overview
2018 Vol. 65 No. 1 IPJ 24
Indian Police Journal

Article No. : 797

Dahiya, Sewa Singh & Singh, Samunder
Satisfaction of Police Persons from their Service Condition: A Case Study of Haryana
2018 Vol. 65 No. 1 IPJ 47
Indian Police Journal

Article No. : 798

Kachapur, Maheshwari S
Study on Issues of Work Life Balance among Women Police Constables
2018 Vol. 65 No. 1 IPJ 78
Indian Police Journal

Article No. : 799
Sunder, Shyam (Dr.)
Inhuman Wrong Perpetrated by the Police against the Arrested Persons
2018  Vol. 65  No. 1  IPJ  100
Indian Police Journal

Sharma, Yoshodhara & Singh, Ram
Evolution of the Indian Police System: Similarities through the Historical Discourse
2018  Vol. 65  No. 1  IPJ  118
Indian Police Journal

POVERTY

Ghatak, Maitreesh
Poverty and Inequality in a Principles of Economics
2018  Vol. 53  No.24  June, 16  E.&P.W.  24
Economic & Political Weekly

RAPE

Manv, Manas
Dalit Rape and Prevention of Atrocities Act, 1989
2018  Vol. 124  July,  Cr. L. J. 92
Criminal Law Journal

Jasthi, Jawaharlal
Crime of Marital Rapr: Praising Malala But Ignoring Ahed
2018  Vol. 82  No. 3  June  R.H.  34
Radical Humanist
RIGHT TO LIFE

Arora, Tarun
Right to Live with Dignity vis-à-vis SRFAESI Act, 2002
2018 Vol. 32 No. 4 April LNV 2
Legal News & Views

Bannurmath, S.R. (Justice)
Journey of Right to Life through Judicial Eyes
2017 No. 1 January - June L.Q. 3-10
Law Quest

Sreenivasan, Sheilu
Living a Life of Dignity
2018 Vol. 62 August Yojana 41
Yojana

SECULARISM

Doss, M Christhu
Sandwiched Nehru: Religious Minorities and Indian Secularism
2018 Vol. 53 No. 29 July, 21 E.&P.W. 38
Economic & Political Weekly

SENIOR CITIZEN

Singh, Amitabh (Dr.) & Chandel, Shashank
Maintenance and Welfare of Parents and Senior Citizen Act, 2017: An Analysis
2017 Vol. 8 No. 2 December IHRLR 183
Indian Human Rights Law Review
SOCIAL JUSTICE

Sreenivasan, Sheilu
Constitutional Provisions for Social Justice
2018 Vol. 62 August Yojana 45
Yojana

TERRORIST

Meher, Sumanta & Shukla, Gaurav (Dr.)
Restorative Justice to the Victims of Terrorist Attacks in India
2017 Vol. 59 No. 4 October - December JILI 383
Journal of the Indian Law Institute

Raina, Badri
Terrorist or Patriot?
2018 June 15-21, Mainstream 27
Mainstream

TRANSGENDER

Molla, Ali Badruddoja
Emerging Challenges To The Rights of the Transgender Persons in India
2018 Vol. 105 May, AIR(J) 137
All India Reporter

Sharma, Vipin & Nema, Aashi
Decriminalization of Section 377 of IPC (LGBT Rights in India) Time For Introspection
2018 Vol. 124 May, Cr. L. J. 62
Criminal Law Journal
Dutta, Amrita
Law Relating to Transgenders in India with Special Reference to Human Rights
2017 Vol. 8 No. 2 December IHRLR 214
Indian Human Rights Law Review

Chakrabarty, S.P. (Dr.)
LGHT Rights in India: The Legal Falacy
2017 Vol. 8 No. 2 December IHRLR 281
Indian Human Rights Law Review

Bhattacharya, Rima
Transgendered Devotee: Ambiguity of Gender in Devotional Poetry
2018 Vol. 25 No. 2 June IJGS 151
Indian Journal of Gender Studies

Thakday, Samyak M (Prof.)
Transgenders and Human Rights- Indian and Westen Perspective
2017 No. 1 January - June L.Q. 42-48
Law Quest

TRIBAL

Kamei, Richard
Tribal Land, Customary Law and the Manipur Land Revenue and Land Reforms Act
2018 Vol. 53 No. 19 May, 12 E.&P.W. 52
Economic & Political Weekly

Limaye, Sandhya
Important Initiatives of the Government for Welfare of Tribals
2018 Vol. 62 August Yojana 37
Yojana
TRIPLE TALAQ

Punwani, Jyoti
Triple Talaq Judgment and After
2018 Vol. 53 No. 17 April 28 E.&P.W. 12
Economic & Political Week

UNIFORM CIVIL CODE

Saxena, Asha
Uniform Civil Code: Required Reality or Futuristic Facade
2018 Vol. 105 July, AIR(J) 182
All India Reporter

WATER

Talat, Nazia
Technologies to Alleviate Pollution: Air and Water Purification
2018 Vol. 53 No. 19 May, 12 E.&P.W. 21
Economic & Political Weekly

WOMEN

Upadhyay, Saman Narayan
Legal Status of Woman in Meretricious Relationship in India: Issue to Ponder
2018 Vol. 105 July, AIR(J) 188
All India Reporter

Sarkin, Jeremy
Methodology to Ensure that States Adequately Apply due Diligence Standards and Processes to Significantly Impact Levels of Violence Against Women Around the World
2018 Vol. 40 No. 1 HRQ 1
Human Rights Quarterly
Krishnaraj, Moithreyi
First Women’s Studies Research Centre: A History of Women’s Studies and its Progenitors
2018 Vol. 25 No. 2 June IJGS 212
Indian Journal of Gender Studies
Article No. : 826

Agnihotri, Indu
Reading Neera Desai: A Journey Straddling Women’s Studies and the Women’s Movement in India
2018 Vol. 25 No. 2 June IJGS 234
Indian Journal of Gender Studies
Article No. : 827

Patel, Vibhuti
Women’s Studies in Praxis: Dr. Neera Desai’s Contribution towards Developmental Work for rural Women in Udwada, South Gujarat
2018 Vol. 25 No. 2 June IJGS 256
Indian Journal of Gender Studies
Article No. : 828

Ahmad, Ishraz
Gender Justice in India: laws and the Society
2018 Vol. 32 No. 1 January LNV 02
Legal News & Views
Article No. : 829

Hazra, Ayan (Dr.)
Violence against Women
2017 No. 1 July- December L.Q. 86
Law Quest
Article No. : 830
BOOK REVIEWS

Bhuwania, Anuj
Court the People: Public Interest in Post-Emergency India
New York: Cambridge University Press, 2017 (US $-110)
2018 Vol. 52 No. 2 June C.I.S 236
Contributions to Indian Sociology

Ankur, Datta
On Uncertain Ground: Displaced Kashmiri Pandits in Jammu and Kashmir
New Delhi: Oxford University Press, 2017 (Rs.895/-)
2018 Vol. 52 No. 2 June C.I.S 240
Contributions to Indian Sociology

Atwal, Jyoti
Real and Imagined Widows: Gender Relations in Colonial North India
Delhi: Primus Books, 2016 (Rs.1495/-)
2018 Vol. 25 No. 2 June I.J.G.S 320
Indian Journal of Gender Studies

Fortin, Katharine
Accountability of Armed Groups under Human Rights Law
Oxford : Oxford University Press, 2017 (£-80.00)
2018 Vol. 18 No. 1 H.R.L.R. 189
Human Rights Law Review

Auer, Jasmin
Children’s Rights in a Digital Environment and European Union Law
Publishers: Wolf Legal, 2017 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 76
Netherlands Quarterly of Human Rights
Nagan, Winston & Others
Human Rights and Dynamic Humanism
Publishers: Brill, 2016 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 76
Netherlands Quarterly of Human Rights

Stern, Rebecca Thorburn
Implementing Article 12 of the UN Convention on the Rights of the Child: Participation, Power and Attitudes
Publishers: Brill Nijhoff, 2017 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 77
Netherlands Quarterly of Human Rights

Lobba, Paolo & Mariniello, Triestino (eds.)
Judicial Dialogue on Human Rights: The Practice of International Criminal Tribunals
Publishers: Brill, 2017 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 77
Netherlands Quarterly of Human Rights

Belder, Lucky & Porsdam, Helle (eds.)
Negotiating Cultural Rights: Issues at Stake Challenges and Recommendations
Publishers: Edward Elgar Publishing, 2017 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 78
Netherlands Quarterly of Human Rights

Hehir, Aidan & Murray, Robert (eds.)
Protecting Human Rights in the 21st Century
Publishers: Routledge, 2017 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 78
Netherlands Quarterly of Human Rights
Cerceda, Pablo Meix & Groof Jan de (eds.)
Religious and Ideological Rights in Education: Judicial Perspectives from 32 Legal Systems
Publishers: Wolf Legal, 2017 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 78
Netherlands Quarterly of Human Rights

Kalantry, Sital
Women’s Human Rights and Migration: Sex-Selective Abortion Laws in the United States and India
Publishers: University of Pennsylvania Press, 2017 (price not mentioned)
2018 Vol. 36 No. 1 March NQHR 80
Netherlands Quarterly of Human Rights

Nowak, Manfired
Human Rights or Global Capitalism: The Limits of Privatization
Philadelphia: University of Pennsylvania Press, 2017 (£-50.00)
2018 Vol. 29 No. 1 February E.J.I.L 323
European Journal of International Law

Babul, Elif M
Bureaucratic Intimacies: Translating Human Rights in Turkey
Stanford University Press, 2017 (price not mentioned)
2018 Vol. 40 No. 2 May H.R.Q 474
Human Rights Quarterly

Baer, Madeline
Stemming the Tide: Human rights and Water Policy in a Neoliberal world
Oxford; Oxford University Press, 2017 (price not mentioned)
2018 Vol. 40 No. 2 May H.R.Q 484
Human Rights Quarterly
Wahl, Rachel
Just Violence Torture and Human Rights in the Eyes of the Police
Stanford University Press, 2017 (price not mentioned)
2018 Vol. 40 No. 2 May H.R.Q 488
Human Rights Quarterly

Rajan, S Irudaya
India Migration Reader
New York: Routledge, 2017 (Rs.695/-)
2018 Vol. 53 No. 28 June, 14 E.&P.W. 28
Economic & Political Weekly